

gement Ordinance, 1978 (Kerala) and that the Governor had no authority to promulgate the Ordinance. The State Government have applied to the Supreme Court for special leave to appeal against the Order.

- (f) No, Sir.  
(g) Does not arise.

**Affairs of the Apollo Tyres Ltd., Kerala**

1286. SHRI S. KUMARAN: Will the Minister of INDUSTRY be pleased to state:

- (a) whether a three-member body has been set up to investigate into the affairs of the Apollo Tyres Limited, Chelakkudi, Kerala;  
(b) if so, what are the details thereof;  
(c) whether the said body has submitted its report; and  
(d) if so, what are the details of its findings and what action Government have taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAIT): (a) Yes, Sir.

(b) As the Central Government formed the opinion that M/s. Apollo Tyres Ltd., was being managed in a manner highly detrimental to the scheduled industry and to public interest they decided to order an investigation under Section 15 of the Industries (Development and Regulation) Act, 1951 in respect of this industrial undertaking. Accordingly a body of persons consisting of the following has been appointed on 5th June, 1978 to investigate into the affairs of M/s. Apollo Tyres Ltd., and submit its report within a period of six weeks:—

- (1) Shri C. Mallikarjunan, **Chairman** Deputy Secretary, Department of Industrial Development, New Delhi.

(2) Shri G. R. Inamdar, **Member.**  
Development Officer  
Directorate General of  
Technical Development,  
New Delhi.

(3) Shri R. K. Chari, **Member**  
Cost Accounts Officer.  
Bureau of Industrial Costs  
and Prices. New Delhi.

(c) No, Sir.

(d) Does not arise.

**Call Girl racket**

1287. SHRI SHRKANT VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government are aware that there are several call girl rackets operating in Delhi; and  
(b) if so, what steps Government have taken to check the growth of such rackets?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b) It has come to the notice of the Delhi Police that some call girl rackets are operating in Delhi. A Special Anti-Vice Squad has been set up in the Crime Branch of Delhi Police. A strict watch is being kept over these activities and necessary action according to law is taken as and when anything adverse comes to notice.

**Price structure of Coal**

1288. SHRI SYED AHMED HASHMI. Will the Minister of ENERGY be pleased to state:

- (a) whether Government have taken any decision on the recommendations of the Committee appointed to go into the price structure of coal;